

-25-

Central Administrative Tribunal
Principal Bench: New Delhi
...

CP 19/97 in OA 1701/94

New Delhi, this the 5th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member (A)

1. Smt. Satya Wati wd/o Sh. Tirlok Chand
2. Girish chand s/o Late Tirlok Chand
all r/o Q.No. 2-B, Railway Colony,
Tuglaka Bad, New Delhi.
(By Advocate : Shri Yogesh Sharma) ...Petitioners

Versus

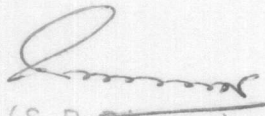
1. Shri Shanti Narain,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri I.P.s. Anand,
Divisional Railway Manager,
Near New Delhi Railway Station,
Delhi Division, New Delhi.
3. Shri Rajeev Chaudhary,
The Divisional Supdt. Engg/Estate,
Northern Railway,
New Delhi.Respondents
(By Shri R.L.Dhawan, Advocate)

O R D E (Oral)
(Dr. Jose P. Verghese, Vice-Chairman(J))

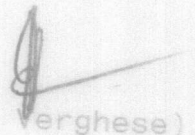
The order complained against is shown to have been complied with except that the regularisation of the quarter which has been done from the date of appointment according to rules. Our order dated 19.4.1995 contained a direction to regularise the quarter, if found eligible from the date predecessor-in-interest of the ward expired. In view of the said direction the respondents shall only charge normal rent between the date of death of the former employee till the date of joining service.

91

With these observations these Contempt of Courts proceedings are disposed of and notices issued to the respondents are discharged.


(S.P. Biswas)

Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)